

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-1138(ND)2018

**CORAM:**

**PRESENT: MR. L. N. GUPTA**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2019.**

**NAME OF THE COMPANY: M/s. R J Packwells Pvt. Ltd. V/s. M/s. Nibula Print and Pack Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present for the Petitioner: Mr. Shailender Singh, Advocate for RP**  
**Mr. Ashok Kriplani, RP**

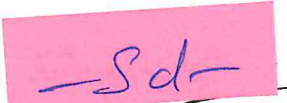
**Present for the Respondent: Mr. Kamal Mehta and Mr. Sanchit Jain,**  
**Advocates**

**ORDER**

This Bench is being apprised that no compromise has been effected between the Ex-Directors and the Members of the COC. In view of the same, further steps be taken in the Resolution process.

Ld. Counsel submits that 2 applications, one under Section 66 and other under Section 19(2) of the Code are pending disposal. Renotify these applications for arguments on 6<sup>th</sup> September, 2019.

The presence of the Ex-Directors is noted. In view of the same, Non-Bailable Warrants issued against them are kept in abeyance.

  
**(L. N. Gupta)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**